

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1553 OF 2018 IN
DFR NO. 3178 OF 2018

Dated: 7th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

West Bengal Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER

The learned counsel appearing for the Appellant seeks some time to file better affidavit explaining the delay in filing the Appeal. Accordingly, ten days time is granted to file better affidavit on or before 21.01.2019 with advance copy to the other side.

List the matter on **22.01.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil)
Judicial Member

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